

West Bengal Act LIV of 1950

THE WEST BENGAL NATIONAL VOLUNTEER FORCE (AMENDMENT) ACT, 1950.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette*,
of the 9th November, 1950.]

*An Act to amend the West Bengal National Volunteer Force
Act, 1949.*

West Ben.
Act I of
1949.

WHEREAS it is expedient to amend the West Bengal
National Volunteer Force Act, 1949, for the purpose and
in the manner hereinafter appearing;

It is hereby enacted as follows:—

1. This Act may be called the West Bengal National Volunteer Force (Amendment) Act, 1950. Short title.
2. In section 10 of the West Bengal National Volunteer Force Act, 1949 (hereinafter referred to as the said Act), before sub-section (1) the following sub-section shall be inserted, namely:— Amendment of section 10 of West Bengal Act I of 1949.

“(a1) The State Government or the Provincial Commandant, a Deputy Provincial Commandant, a Unit Commandant, or a District Superintendent of Police, if authorised by the State Government in this behalf, may at any time call upon in such manner and through such officer as may be prescribed, any volunteer for discharging anywhere in West Bengal any functions assigned to him by or under this Act.”
3. In sub-section (1) of section 11 of the said Act, after the word “under” occurring for the first time the words, brackets, letter and figure “sub-section (a1) or” shall be inserted. Amendment of section 11 of West Bengal Act I of 1949.
4. In section 12 of the said Act, after the word “under” occurring for the first time the words, brackets, letter and figure “sub-section (a1) or” shall be inserted. Amendment of section 12 of West Bengal Act I of 1949.

Price—Indian, annas 2; English, 3d.